

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO.3

Excise Appeal No. 52790 Of 2019

Agsons Agencies Private Limited : Appellant

Vs

Commissioner of Central Goods, Service Tax and Central Excise-Delhi East : Respondent

APPEARANCE:

None for the appellant

Shri Mihir Ranjan, Special Counsel for the Respondent

CORAM :

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MS. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing:07.04.2025

Date of Decision:07.04.2025

ORDER SHEET

Appeal is allowed with consequential relief, if any, as per law.

For order, see order of date in Excise Appeal No. 52407 of 2019.

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

G.Y.